

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/ revision in tariff due to a Change in Law event.

Petitioner : Sitac Kabini Renewables Private Limited (SKRPL)

Respondent : Solar Energy Corporation of India Limited and Ors.

Date of Hearing : **17.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sitesh Mukherjee, Sr. Advocate, SKRPL
Ms. Shikha Sood, Advocate, SKRPL
Shri Arijit Maitra, Advocate, BRPL & BYPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Shirsa Saraswati, Advocate, SECI

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for Respondents, BRPL & BYPL, and SECI made detailed submissions and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within a week with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)